

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

OA-1654/95
MA-2191/95

Date of decision 13.10.1995

Hon'ble Shri N.V. Krishnan, Acting Chairman
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri Anil Kumar
S/o Shri Maha Ram
R/o Village Gotra P.O. Khekra,
Distt. Meerut (UP)
C/o D-23, East of Kailash
New Delhi-110065

(None for the applicant) ... Applicant

Vs.

Govt. of National Capital Territory
of Delhi
through
Commissioner of Police,
Police Headquarters,
I.P.Estate, New Delhi-110002

... Respondent

ORDER (ORAL)

(Hon'ble Shri N.V. Krishnan, Acting Chairman)

We had noted on 7-9-95, that it appeared to us that the OA is barred by limitation and we wanted to know why this should not be dismissed on the ground of delay. Learned counsel for the applicant ~~seeks~~ ^a sought time to produce some authority. No such authority was brought to our notice on 26.9.95. Today none is present.

In the circumstances, we dismiss the OA as barred by limitation.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)

Member (J)

N.V. Krishnan
(N.V. Krishnan)

Acting Chairman

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